
(2020) 02 P&H CK 0174
In the Punjab And Haryana At Chandigarh
Case No : Civil Writ Petition No. 1090 Of 2020

Randeep @Rana	Vs	APPELLANT
State Of Haryana And Others		RESPONDENT

Date of Decision : 11-02-2020

Acts Referred:

Citation : (2020) 02 P&H CK 0174

Hon'ble Judges : Jitendra Chauhan, J; Archana Puri, J

Bench : Division Bench

Advocate : Rajvinder Kaur, Sukhdeep Parmar

Final Decision : Dismissed

Judgement

Jitendra Chauhan, J

The present petition has been filed under Articles 226/227 of the Constitution of India for the issuance of a criminal writ, seeking directions for

extension of parole granted by this Court in CRWP-1553-2019 titled "Randeep @ Rana Vs. State of Punjab", for further four weeks.

Reply on behalf of State has been filed in the Court and the same is taken on record.

As per the reply, the fitness report of mother of the petitioner has not been received. The patient will firstly be evaluated for fitness and only

thereafter the date for surgery will be given. Hence, there is uncertainty of fixing of date for surgery and no ground for extension of parole is made out, at this stage.

Further, the appeal of the petitioner i.e. CRA-D-398-DB-2017 came up for hearing before this Hon'ble Court, which stands dismissed vide judgment dated 10.02.2020. Therefore, the order dated 14.01.2020 passed by this Court

has come to an end and no further order is required to be passed in the instant petition, at this stage.

Keeping in view the aforesaid facts, the present petition stands dismissed. The petitioner is directed to surrender before the jail authorities within three days from the date of receipt of certified copy of this judgment.